

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI. P.K. THUNGON): (a) No, Sir.

(b) The question does not arise.

(c) At present BHEL has a lean order book position and, therefore, is not contemplating setting up any new factory. However, BHEL has set up regional headquarters at Calcutta and service centres at Bhubaneswar and Patna for rendering prompt services to utilities.

#### Development of 'Char' Areas

5495. SHRI UDDHAB BARMAN: Will the Minister PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Union Government have received any proposal from Government of Assam for the development of 'Char' areas during Eighth Five Year Plan period; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H.R. BHARDWAJ): (a) and (b). Government of Assam have including proposals for development of Char areas in their Draft Five Year Plan 1992-97. These involve removal physical sociological and institutional constraints to development of the Char areas through (i) Special Programmes with emphasis on Agriculture/dairy activities/drinking water supply facilities/weaving, sewing etc./Cottage Industries and education for bringing up the population, mostly cultivators, above poverty line; (ii) growth of adequate transport and communication facilities for inter-Char mobility and creation of infrastructure of marketing facilities; (iii) raising of standard of living by opening to the poor people,

new opportunities for a richer and more varied live with increased production and per capita income; and (iv) sustaining the pace of economic growth achieved in the Seventh Five Year Plan over the Eighth Plan period.

The new schemes proposed for the Eighth Plan are for sports and youth welfare, fishery, training facilities for unemployed youth, distribution of rickshaws and pulicarts, mobile dispensaries on boats and urban night shelters.

#### Issue of Licences of E.P.S. and Kerosene Depots in Delhi

5496. SHRI RAM VILAS PASWAN: Will the PRIME MINISTER be pleased to state:

(a) the number of licence of Fair Price Shops and Kerosene Oil Deposits issued, separately, so far, in the Union Territory of Delhi;

(b) the number out of these allotted to the Scheduled Castes Tribes, separately, till date;

(c) whether there is any reservation in the allotment of these licences shops/depots to the SC/ST;

(d) if not, the reasons therefor;

(e) whether Government propose to make reservation in the above mentioned licenced Fair Price Shops and kerosence Depots as in the case of allotment of Petrol Pumps and L.P.G. agencies?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) The number of Fair Price Shops and Kerosene Oil Depots licenced in the Union Territory of Delhi is as under:

Number of Fair Price Shops -3554

Number of kerosene Oil Depots -1864

(b) The number of Fair Price Shops and Kerosene Oil Depots allotted to SC/ST is given below:

Number of Fair Price Shops allotted to SC/ST-312

Number of Kerosene Oil Depots allotted to SC/ST-166

(c) and (d). Yes Sir. Since February, 1989, specific quota for SC/ST is allotted, based on a roster system by the Delhi Administration. Prior to this, these were the criteria of preference, subject to eligibility.

(e) The Central Government has requested the State Governments/ U.T. Administrations to consider fixing of quota for issue of licences for running of Fair Price Shops, Kerosene Oil Depots, Coal Depots etc. under the Public Distribution System, to Scheduled Castes and Scheduled Tribes.

#### **Unauthorised Construction in Government Accommodation**

5497. SHRI K. RAMAURTHEE TINDIVANAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government are aware that some unauthorised constructions of additional rooms in Government quarters have been detected, particularly in Sarojini Nagar; and

(b) if so, the action proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHE M. ARUNACHALAM): (a) Yes, Sir.

(b) It is proposed to issue notices to the allottees who have resorted to unauthorised construction of additional rooms etc. in Government quarters asking them to demolish the unauthorised construction within 15 days, failing which action would be taken against them under the allotment Rules. This will be done subsequent to a confirmed report awaited from CPWD.

#### **Land Reforms**

5498. SHRI ZAINAL ABEDIN: Will the PRIME MINISTER be pleased to state:

(a) whether in the report of the Evaluation Project on Implementation of Land Reforms the Lal Bahadur Shastri Academy of Administration has sought Union Government's intervention in some identified areas for more effective land reform;

(b) if so, the areas so identified;

(c) the Union Government's reaction thereto; and

(d) the salient features of the said report?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI G. VENKAT SWAMY): (a) to (d). A Project for "concurrent evaluation of land reforms" had been allotted to Lal Bahadur Shastri Academy of Administration, Mussoorie for three years (1989-1992). The Academy has submitted evaluation reports for the first two years which include general and State specific recommendations for more effective implementation of land reforms.

These recommendations relate to tenancy reforms, land ceiling, legal and administrative measures for better implementation of ceiling laws.